

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:498
ANSWERED ON:09.12.2013
ESTABLISHMENT OF NGT
Shankar Alias Kushal Tiwari Shri Bhisma

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has established the National Green Tribunal (NGT) for effective and expeditious disposal of cases relating to environment protection and conservation of forests in the country;
- (b) if so, the details thereof;
- (c) the total number of cases received in the National Green Tribunal since its inception;
- (d) the total number of cases cleared and the number of cases pending as on date; and
- (e) the time by which the pending cases are likely to be cleared?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) Yes, Sir.

(b) The NGT has been established under NGT Act, 2010 on 18.10.2010 for the effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal right relating to environment and giving relief and compensation for damages to persons and property and for matters connected therewith or incidental thereto.

(c) A total number of 3500 cases have been received in the NGT since its inception.

(d) A total number of 1944 cases have been cleared and a total number of 1556 cases are pending as on 3.12.2013 in the NGT.

(e) As per provision of Rule 18 of the National Green Tribunal (Practice and Procedure) Rules, 2011, cases are heard and decided finally, as far as possible, within six months from the date of their filing.